



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**O.A. No.60/1309/2019      Date of decision: 18.2.2020**

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).**

...

Tejinder Kaur D/o Sh. Ranjit Singh,

aged 50 years, working as Head Booking Clerk,

Northern Railway, Amritsar-144001. Group-C.

**...APPLICANT**

**BY: SH. D.R. SHARMA, COUNSEL FOR THE APPLICANT.**

**VERSUS**

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi-110001.
2. Divisional Railway Manager, Northern Railway, Ferozepur Division-152004.
3. Sr. Divisional Personnel Officer, Northern Railway, Ferozepur Division-152001.

**...RESPONDENTS**



## **ORDER (Oral)**

### **SANJEEV KAUSHIK, MEMBER (J):-**

1. At the very outset, learned counsel for the applicant submitted that since legal notice dated 13.3.2019 served on behalf of the applicant is pending, in which he has relied upon judgment passed by the Principal Bench, in the case of **Neera Mehta & Ors. V. Union of India & Ors.** qua regularization, therefore, applicant will be satisfied if a direction is issued to decide the same by passing a reasoned and speaking order.
2. While accepting the contention of the applicant, present O.A. is disposed of with a direction to the respondents to decide the indicated legal notice of the applicant by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order. Order so passed by duly communicated to the applicant. Disposal of the O.A. in the above terms will not be construed as an expression of any opinion on the merits of the case. No costs.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

Date: 18.02.2020.  
Place: Chandigarh.

'KR'